

**GOVERNMENT OF INDIA**  
**MINISTRY OF INFORMATION AND BROADCASTING**  
**RAJYA SABHA**  
**QUESTION NO 07.03.2011**  
**ANSWERED ON**  
**AUTONOMY OF PRASAR BHARATI .**

1157

SHRI RANJITSINH VIJAYSINH MOHITE PATIL

Will the Minister of COALINFORMATION AND BROADCASTING be pleased to state :-

- (a) whether it is a fact that Government is going to make Prasar Bharati a fully autonomous institution;
- (b) whether it is also a fact that the head of Prasar Bharati is always appointed from amongst the IAS officers cadre;
- (c) whether keeping in view the autonomy of Prasar Bharati, Government is contemplating to appoint any technocrat on this post; and
- (d) if not, the reasons compelling Government to appoint the head of Prasar Bharati from the IAS cadre only?

**ANSWER**

THE MINISTER OF INFORMATION AND BROADCASTING (SMT. AMBIKA SONI)

(a) The Prasar Bharati (Broadcasting Corporation of India) was established as an autonomous corporation on 23.11.1997 under section 3 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990 in pursuance of Government's policy to confer autonomy on Akashwani and Doordarshan so that they may function in a fair objective and creative manner.

(b) No Sir, as per Section 4, subsection 3 of Prasar Bharati Act, 1990 the Chairman and the Part-time Members shall be persons of eminence in public life. The Executive Member shall be a person having special knowledge or practical experience in respect of such matters as administration, management, broadcasting, education, literature, culture, arts, music, dramatics or journalism.

(c) & (d) There is no such proposal at present. The appointment of Board Members including Chairman and the Chief Executive Officer of Prasar Bharati is done as per the extant provisions in the Prasar Bharati Act.